NATIONAL COMPANY LAW TRIBUNAL SPECIAL BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/02/2018 AT 10.30 AM

> PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

NAME OF THE PETITIONER(S)

NAME OF THE RESPONDENT(S)

S.No. NAME (IN CAPITAL)

UNDER SECTION

: CP/12/2016

: Ram Kumaran Thangam

: Shri Panchami Cargoes Private Limited

: 241/242

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Lo RAMENTAGO

1. SELVI GEORGE, ADYOCATA FOR THE

PETITIONER

Belelithme

For the Perpodents

ORDER

Counsels representing both the parties are present. Counsel for petitioner submitted that the matter was referred to the mediator who has asked the respondents to provide the records and information but the respondents are reluctant to provide the same and even today the counsel for respondents prayed for time for providing the relevant records and information to the Mediator. It appears that the respondents are not cooperating with the Mediator and the petitioner has no confidence that the respondents are going to cooperate with the Mediator for any settlement between the parties. In the circumstances, counsel for respondents is directed to furnish the required documents within one week failing which both the parties are directed to suggest a name having mutual consensus for appointment as Administrator of R1 company. Put up on 23.02.2018.

(S VIJAYARAGHAVAN)

Member(Technical)

(CH. MOHD SHARIEF TARIQ) Member(Judicial)

N